[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) Notification No. 33/2021 -Customs (ADD)

New Delhi, the 3rd June, 2021

G.S.R.--(E). -Whereas, the designated authority *vide* initiation notification No. 7/41/2020-DGTR, dated the 31st December, 2020, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 31st December, 2020, has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of 'Phenol' (hereinafter referred to as the subject goods), originating in or exported from European Union and Singapore (hereinafter referred to as the subject countries), imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 6/2016-Customs (ADD), dated the 8th March, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 284(E), dated the 8th March, 2016, and had requested for extension of the said anti-dumping duty in terms of sub-section (5) of section 9A of the Customs Tariff Act;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject countries up to and inclusive of the 7th June, 2021, *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 11/2021-Customs (ADD), dated the 3rd March, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 150(E), dated the 3rd March, 2021;

And whereas, the designated authority has requested for further extension of the antidumping duty on the subject goods originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the said rules, the Central Government hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 6/2016-Customs (ADD), dated the 8th March, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 284(E), dated the 8th March, 2016, namely-

In the said notification, in paragraph 3, for the figures, letters and word "7th June, 2021", the figures, letters and word "31st October, 2021" shall be substituted.

[F. No. CBIC-190354/16/2021-TO(TRU-I)-CBEC]

(Gaurav Singh)
Deputy Secretary to the Government of India

Note: The principal notification No. 6/2016-Customs (ADD), dated the 8th March, 2016 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 284(E), dated the 8th March, 2016 and was last amended *vide* notification No. 11/2021-Customs (ADD), dated the 3rd March, 2021, published *vide* number G.S.R. 150(E), dated the 3rd March, 2021.